

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYASABHA
UNSTARRED QUESTION NO. 264
TO BE ANSWERED ON: 03.02.2023

DATA PROTECTION BILL

264. SMT. JEBI MATHER HISHAM:

Will the Minister of Electronics and Information Technology be pleased to state:

(a) the provisions incorporated in the proposed Data Protection Bill for protecting the privacy of individual cyber data, details thereof;

(b) the provisions formulated to ensure that the personal data will get protected subject to the Supreme Court verdict upholding that individual privacy is a fundamental right in the litigation of Pattuswami v/s Government of India, details thereof;

(c) whether provisions for right to compensation have been incorporated in the proposed Data Protection Bill, if the personal cyber data is found to be misused/lost from the custodian of the data;

(a) if so, the details thereof; and

(e) if not, reasons thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (e): The Ministry of Electronics and Information Technology has prepared a draft Bill, titled 'The Digital Personal Data Protection Bill, 2022'. A copy of the draft Bill is available on <https://www.meity.gov.in/content/digital-personal-data-protection-bill-2022>. The draft Bill sets out the rights and duties of the citizen (Digital Nagrik) and the obligations of the Data Fiduciary for protecting the same, thereby empowering the citizen to secure data privacy.

Extensive consultation on the draft Bill has been undertaken to generate necessary feedback to formulate the provisions of the related legislative proposal.
